Supplementary Cause List-2 Sr. No.11

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

WP(C) No. 1015/2020 CM No. 2635/2020 CM No. 2634/2020

Ravi KumarApplicant(s)

Through: - Mr. Srishti Paul Mengi, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of J&K and others

.....Non-Applicant(s)

Through:- Mr. S. S. Nanda, Sr. AAG for Nos. 1

and 2

(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 11.06.2020

CM No. 2635/2020

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

WP(C) No. 1015/2020

After arguing for a while, learned counsel for the petitioner seeks permission of this Court to withdraw the present writ petition with liberty to file afresh.

Dismissed as withdrawn along with connected applications with liberty aforesaid.

(RAJNESH OSWAL) JUDGE

Jammu 11.06.2020 (Rakesh)

Whether the order is speaking Yes/No Whether the order is reportable Yes/No

